

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI
REGIONAL BENCH**

Service Tax Appeal No. 89270 of 2014

(Arising out of Order-in-Original No. 30 to 32/STC-1/SKS/14-15 dated 30.06.2014 passed by Commissioner of Service Tax-1, Mumbai)

M/s. Karp Impex Ltd.
1411, Prasad Chambers,
Opera House, Mumbai-400004

Appellant

Vs.

Commissioner of Service Tax, Mumbai-I
5th Floor, New Central Excise Building,
Maharshi Karve Road, Churchgate,
Mumbai-400020

Respondent

Appearance:

Shri Jay Chheda, Advocate for the Appellant
Shri Nitin Tagade, Deputy Commissioner, Authorised Representative
for the Respondent

CORAM:

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. **A/85908/2021**

Date of Hearing: 04.03.2021
Date of Decision: 04.03.2021

PER: BENCH

When the matter was called for hearing today, the learned Advocate for the appellant submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawn.

(Pronounced in the open court)

(Sanjiv Srivastava)
Member (Technical)

(Dr. Suvendu Kumar Pati)
Member (Judicial)